

Cotton Mills Limited, and the Order dated the 21st March, 1974 of the Central Government thereon.

(b) Report under section 21 (3) (b) of the said Act in the case of M/s. Lucas-TVS Limited, Madras and the Order dated the 28th March, 1974 of the Central Government thereon.

(ii) Two Statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Reports and Orders of the Government thereon simultaneously. [Placed in Library. See No. LT-6790-91/74].

PUBLIC ACCOUNTS COMMITTEE
HUNDRED AND TWENTIETH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Hundred and Twentieth Report of the Public Accounts Committee on paragraph relating to Financial Results and Earnings of the Railways included in the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Railways).

SHRI R. R. SHARMA (Banda): Please call me, Sir.

MR. SPEAKER: I am not bound to do so. God help!.....

SHRI JYOTIRMOY BOSU (Diamond Harbour): Please do not take it to heart.

SHRI P. G. MAVALANKAR (Ahmedabad): May I rise on a point of order?

MR. SPEAKER: There is nothing before the House.

SHRI P. G. MAVALANKAR: We are discussing just now notices under rule 377. Of course, you are right when you say that you have to select only a few out of many. Usually notices are given....

MR. SPEAKER: This was a pending one, and, therefore, I have allowed him.

SHRI P. G. MAVALANKAR: Let me complete my submissions. When you were abroad, Sir last week, the Deputy-Speaker who was in the Chair assured us that some matters relating to Gujarat need not now be taken necessarily as continuing matters because they had nothing to do with the dissolution of the Assembly or the going of the Government out of power. There are some serious matters to which we could like to invite your attention. But we find that some hon. Members with your permission or without your permission go on having a lot of time, and we are compelled to listen to all that unauthorised talk. But may I submit...

MR. SPEAKER: Will he please listen to me before he submits? Shri Limaye had raised some time back a question on the issue of the Presidential election....

SHRI P. G. MAVALANKAR: On that very point I was going to talk.

MR. SPEAKER: Let him listen to me first. He had asked the hon. Minister to make a statement. He met me this morning; the hon. Minister has not come out with a statement. He wants to emphasise that this is an emergent matter over which the hon. Minister should come forward with a statement. So, I told him that he could raise this matter and tell the hon. Minister about it and ask him why he not coming forward with a statement. That is what he is being allowed for.

SHRI P. G. MAVALANKAR: I am not challenging your decision at all. Would you not permit us to